

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHIVANGI AGRO INDIA
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHIVANGI AGRO INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	February 26, 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122UP2010PTC039717
5.	Address of the registered office and principal office (if any) of corporate debtor	Naveen Mandi Asthal Salarpur, Bahraich, Uttar Pradesh, India, 271801
6.	Insolvency commencement date in respect of corporate debtor	21 July, 2026 (order received on 23 July, 2026)
7.	Estimated date of closure of insolvency resolution process	January 19, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Manoj Sehgal Registration No: IBBI/IPA-002/IP-N00108/2017-2018/10256
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana, 122018 manojsehgal_1121@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Manoj Sehgal Address: Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana, 122018 cirp.shivangi@gmail.com
11.	Last date for submission of claims	August 6, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHIVANGI AGRO INDIA PRIVATE LIMITED on 21 July, 2026 (order received on **23 July, 2026**).

The creditors of SHIVANGI AGRO INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before August 6, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

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Manoj Sehgal

Interim Resolution Professional of

SHIVANGI AGRO INDIA PRIVATE LIMITED

Date and Place : 25 July 2026 Gurugram

Registration No: IBBI/IPA-002/IP-N00108/2017-2018/10256

Published on 25.07.2026 in

Financial Express (English, Lucknow Edition)

Jansatta (Hindi, Lucknow Edition)